

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

28(ND)/2016

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

**NAME OF THE COMPANY: Rajeev Behl V/s. M/s. Realtech Infrastructure
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Mr. Kirish Gandhi, Advocate

Present for the Respondent: Mr. Jayant Mehta & Mr. Aditya Singhal,
Advocates

ORDER

It is submitted that an Arbitral Award has been passed in the case. Notwithstanding the same, learned counsel for the petitioner submits that the matter can be heard and the objection with respect to maintainability raised by the respondents can be argued out. Another application is sought to be filed by the petitioners advance copy of which has been supplied to the learned opposite counsel. Notice is accept by the respondents. Reply be filed. To come up on 28th of August, 2018.


**(Ina Malhotra)
(Member (J))**

(Sameer)